

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.3438/2013

Tuesday, this the 26th day of April, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

HC Ram Kumar, age 50 years
No 326/SW (Now 8833/PCR)
PIS No.28830124
S/o Mr. Ram chander Yadav
r/o RZ-41 A, X-2 Block
New Roshanpura road
Najafgarh, New Delhi

(Mr. Sachin Chauhan, Advocate)

..Applicant

Versus

1. Govt. of NCTD through
The Commissioner of Police
PHQ, IP Estate, New Delhi
2. The Addl. Commissioner of Police
Police Control Room
Through Commissioner of Police
PHQ, IP Estate, New Delhi
3. The Addl. Dy. Commissioner of Police (GA)
Police Control Room
Through Commissioner of Police
PHQ, IP Estate, New Delhi

..Respondents

(Mr. K.M. Singh, Advocate)

O R D E R (ORAL)

Justice M.S. Sullar:

At the very outset, learned counsel intends to withdraw the Original Application to enable the applicant to file fresh O.A. challenging the impugned order No.5343-78/HAP/P-II/PCR dated 25.02.2011 passed by the disciplinary authority as well as subsequently passed order No.117-118/P.Sec./Addl. C.P./PCR dated 12.02.2014 passed by the appellate authority.

2. Therefore, the instant O.A. is hereby dismissed as withdrawn, with the aforesaid liberty as prayed for. No costs.

(K.N. Shrivastava)
Member (A)

(Justice M.S. Sullar)
Member (J)

April 26, 2016
/sunil/